

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3920  
ANSWERED ON:30.04.2012  
INCREASE IN QUOTA FOR DISABLED  
Singh Baba Shri K.C.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the nature of physical disabilities considered under the reservation quota for the purpose of admission in educational institutes and providing jobs;
- (b) whether the quota for the disabled is being filled up regularly;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether there is any proposal to increase the percentage of quota for the disabled; and
- (e) if so, the details thereof?

**Answer**

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (c) As per Section 2 of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PWD) Act, 1995, 'Disability' means-

- (i) Blindness;
- (ii) Low vision;
- (iii) Leprosy-cured;
- (iv) Hearing impairment;
- (v) Locomotor disability;
- (vi) Mental retardation;
- (vii) Mental illness;

Section 33 of the PWD Act, 1995, mandates every appropriate Government to appoint in every establishment such percentage of vacancies not less than three percent for persons or class of persons with disability of which one percent each shall be reserved for persons suffering from-

- (i) Blindness or low vision;
- (ii) Hearing impairment;
- (iii) Locomotor disability or cerebral palsy, in the posts identified for each disability;

Section 39 of the PWD Act, 1995, mandates all Government educational institutions and other educational institutions receiving aid from the Government, to reserve not less than three per cent seats for persons with disabilities.

As per information received from 69 Ministries/Departments in the Department of Personnel and Training, there were 11134 Persons with Disabilities in employment under the Central Government as on 01.01.2008. A Special Recruitment Drive was launched in 2009 to fill up the backlog reserved vacancies identified fro Persons with Disabilities, and as per the information received from 70 Ministries/Departments, 1903 backlog vacancies had been filled upto June 2011. The Drive was extended upto 31.03.2012.

(d) to (e) A Committee was set up on 30.04.2010 consisting of experts in disability sector, representatives of various stakeholders, Central Ministries, State Governments, Non-Governmental Organizations etc. to prepare a draft of a new legislation in line with the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. The Committee has, interalia, recommended

increase in the percentage of reservation for the persons with disabilities in jobs to 7 percent and in higher educational institutions to 6 percent.